

AND CHEMICALS (SHRI BHAJAMAN BEHERA): On behalf of Shri Arif Mohammad Khan I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Power Engineers Training Society for the year 1988-89 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Power Engineers Training Society for the year 1988-89.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-1380/90]

Notifications under Essential Commodities Act, 1955 and Oil and natural Gas Commissions Act, 1959 and Statement correcting reply to USQ No. 28 dt. 13-3-1990 re. foreign equity holding by drug companies

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJAMAN BEHERA): On behalf of Shri M. S. Gurupadaswamy. I beg to lay on the Table—

(1) A copy of the Non-pressure stoves (Quality Control) Order, 1990 (Hindi and English versions) published in Notification No. G.S.R. 699 (E) in Gazette of India dated the 8th August, 1990 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1381/90]

(2) A copy of the Oil and Natural Gas Commission (Terms and Conditions of Appointment and Service) Amendment, Regulations, 1988 (Hindi and English versions) published in Notification No. 17(11)/87-Reg. in Gazette of India dated the 9th December, 1989 under

sub-section (4) of section 32 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-1382/90]

(3) A statement (Hindi and English versions) (i) correcting the reply given on 13th March, 1990 to Unstarred Question No. 28 by Shri Khemchandbhai Somabhai Chavda regarding foreign equity holding by drug companies and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-1383/90]

Railway Passengers (Cancellation of Tickets and Refund of fares) Rules, 1990

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): On behalf of Shri George Fernandes: I beg to lay on the Table a copy of the Railway Passengers (cancellation of tickets and refund of fares) Rules, 1990 (Hindi and English versions) published in Notification No. G.S.R. 646 (E) in Gazette of India dated the 18th July, 1990 under section 199 of the Railways Act, 1989. [Placed in Library. See No. LT-1384/90]

15.15 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

First Report

[English]

SHRI ANANDI CHARAN DAS (Jaipur): I beg to present the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on action taken by Government on the recommendations contained in the 46th Report (Eighth Lok Sabha) on the Ministry of Tourism—Reservations for and employment of Scheduled Castes and Scheduled Tribes in India Tourism Development Corporation.